

IN THE HIGH COURT OF ORISSA AT CUTTACK

SUO MOTU W.P.(C) No. 6976 of 2014

The Registrar (Judicial), Orissa High Court, Cuttack ***Petitioner***

-versus-

The Chief Secretary, Govt. of Orissa and others ***Opposite Parties***

Mr. Debakanta Mohanty, AGA
Mr. B.P. Tripathy, Advocate
Mr. B.P. Das, Advocate

**CORAM:
THE CHIEF JUSTICE
JUSTICE CHITTARANJAN DASH**

**ORDER
23.08.2022**

Order No.

07. 1. The concern in the present petition is regarding the pollution caused to river Brahmani and its tributaries. A report had been called for by this Court from the Central Pollution Control Board (CPCB). That report was submitted and after perusing it, this Court by an order dated 28th August, 2015 directed the Chief Secretary, Government of Orissa to take due note of the suggestions/recommendations of the CPCB to make river Brahmani and its major tributaries pollution-free.
2. Pursuant thereto, an affidavit has been filed on 13th November, 2015 by the Chief Secretary, claiming that steps had been taken by the State Government pursuant to the recommendations of the CPCB and the SPCB.

3. Since more than seven years have elapsed since then, the Court would like the State Government to file a further affidavit stating whether the recommendations of the CPCB and the SPCB are still being implemented and that the water quality of the Brahmani River and its tributaries are at the acceptable level. The affidavit be filed at least two weeks prior to the next date.

4. List on 16th November, 2022.

S. Behera

